महां पर पार्लमेन्ट मे हम सदस्यगण जो बोलते हैं तो सरकार समझती है कि इनको सन्निपात का रोग हो गया है, ये तो ऐसे ही बकते हैं लेकिन इन पापो का घडा अब भर चुका है ।

इसी प्रकार से मिश्रा साहब की कान्टी-टुएन्सी मे छोटी खाटू मे भी हरिजनो का मार दिया गया । राजा महाराजाओ के जमाने मे भी इस प्रकार हरिजनो का खुले आम मर्डर नही होता था जैसे कि प्रधान मन्त्री श्रीमती इन्दिरा गाधी के राज्य मे हरिजनो की खुली हत्या हो रही है । आजकल निर्बल वर्ग के नाम पर सरकार रेडिया पर ग्राम पंचायतो पचायत समितियो और जिला परिषदो मे हरिजनो के उथान के लिए बयान देती है लेकिन देती लेती कुछ नही है । गाव के लोग तो समझते है कि सरकार बहुत कुछ दे रही है लेकिन वास्तव मे देना लेना जीरो के बराबर है । (*व्यवधान*)

मै माननीय गृह मत्री जी से जानना चाहता हू कि हाथरस मे जो हरिजन छात्र की मत्यु हुई है क्या उसका मारने मे ब्राह्मण छात्र का हाथ नही था और क्या उत्तर प्रदेश के मुख्य मत्री श्री कमलापति त्रिपाठी अपनी बिरादरी को इस कत्ल के बचाने के लिए सहायक नही हो रहे है ? मै गृह मत्री जी से यह भी जानना चाहूगा क्या सरकार इस घटना की जाच करने के लिए एक समदीय समिति का गठन करने के लिए तैयार है और भविष्य मे भी इस प्रकार हरिजनो पर जो निर्दयतापूर्ण आक्रमण किए जायें उनकी जाच करने जो तथ्य हो उनको वह सामने रख सके । प्रधान मत्री जी ने गरीबी मिटाने के नाम पर वोट लिए थे लेकिन मैं निवेदन करना चाहता हू कि गरीबी हटाना तो दूर रहा उन गरीबो का ही मिटाया जा रहा है । तो क्या गृह मत्री जी इस बात का आश्वासन देंगे कि एक समदीय समिति का गठन किया जायेगा जो कि हरिजनो के अधिकारो की रक्षा कर सकेगी तथा ठीक प्रकार से ऐसी घटनाओ की जाच कर सकेगी

श्री राम निवास मिर्धा माननीय सदस्य ने कई घटनाओं की ओर सकेत किया है । यदि इस सम्बन्ध मे वे पहले नोटिस दे देते तो उनके बारे म भी तथ्य सदन के समक्ष उनकी जानकारी के लिए मैं प्रस्तुत कर सकता था ।

अन्त मे उन्होने जो सुझाव दिया है कि एक समदीय समिति बनाई जाये जो जाकर इसकी जाच करे कि 302 का मुकदमा चल सकता है या नही मै पहले ही निवेदन कर चुका हू कि इस प्रकार की समिति आज की स्थिति मे उचित नही होगी क्योकि मकदमे की जाच जाच्ता फौजदारी के अन्तर्गत हो रही है और उसका चलन देना चाहिए । मुझे पूरा विश्वास है कि यदि जाच के द्वारा पाया गया कि प्रिन्सिपल और दूसरे लोग भी इस मार पीट मे सम्बन्धित है तो उन पर भी कडी से कडी कार्यवाही की जायेगी—यही हमारी मान्यता है ।

MR SPEAKER The Papers to be laid on the Table (*Interruptions*) I have not called anybody Nothing will be on record (*Interruptions*)*

---

13 30 hrs

MATTER UNDER RULE 377

U S BOMBING IN NORTH VIETNAM

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) rose—

MR SPEAKER Please wait Let him first raise it Mr Indrajit Gupta

SHRI INDRAJIT GUPTA (Alipore) I want to draw the attention of the Government and of the House to the fact that just a few days after the External Affairs Minister has publicly gone on record declaring that we are sharing the same ideals and aims as the United States we find that the American Government have in the

*Not Recorded.

[Shri Indrajit Gupta]

most cynical and brutal manner, resorted, after declaring it publicly, to a full scale bombardment on North Vietnam. Everybody was hoping that a peace settlement was in the offing. Mr. Kissinger was going hither and thither. This was a smoke-screen, we find, for the Presidential Election. I would like to know the Government's reaction to it. (*Interruption*) Will we continue to hear about the 'Indian love-call' and are these the ideals and aims that you share with the United States who are carrying on this type of barbarous agression? (*Interruption*).

MR. SPEAKER: The Minister.

SHRI SWARAN SINGH: At the end of October this year, substantial accord had been reported at the Paris Peace Talks and high hopes were raised of an early peaceful settlement of the Vietnam question. These hopes were further strengthened by the resumption of the talks in the month of November and with a prolonged second round which began on the 4th of December. The whole world was waiting for the good news of restoration of peace to this war-torn land when suddenly the news of the fresh deadlock was received. It has given a serious setback not only to the settlement of the Vietnam problem but also to the problem of restoration of peace in the entire Indo-China. Even more distressing is the news of the resumption of massive U.S. bombing raids on the Vietnamese territory and mining of the DRVN territorial waters. While the world was waiting for Christmas to bring cheer and news of peace, it has brought news of renewed destruction and bitterness.

The Government of India feels sorely disappointed at the tragic turn of events and hopes that wiser counsels will prevail, that there will be immediate stoppage of all bombings and acts of war, that there will be no shifting of positions likely to retard the progress of Paris Talks which, we believe, have not been called off, and that an early accord on peace settlement in Vietnam would be signed without any more delay.

SHRI INDRAJIT GUPTA: Are you neutral between the bomber and the bombed? I want to know what is this kind of pious neutrality. The Government of North Vietnam has charged that all the terms of the agreement have been agreed to, that only the Americans have to sign and then, they backed out under the pressure of President Thieu. You have got nothing to say about them? You say that you share the aims and ideals. About these butchers of Vietnam, you have no word of condemnation? We do not want to hear these pious moralizations. Is this the role of India?

..... (*Interruptions*).

MR. SPEAKER: Mr. Indrajit Gupta, please resume your seat. Now, Papers to be laid—Shri Dalbir Singh.

श्री कुम्भ चन्द्र हजारी (मुरेना) : अध्यक्ष महोदय, दो मेम्बरों ने पन्द्रह दिन पहले 115 के मातहत नोटिस दिया था क्योंकि मंत्री महोदय ने गलत उत्तर दिया था । उसका उत्तर दिलवाया जाय ।

अध्यक्ष महोदय : वह आपको भेज दिया जायेगा । अनुवाद में कुछ गलती हो गई थी ।

SHRI S. M. BANERJEE: (Kanpur): Sir, I rise on a point of order....

13.35 hrs.

RE. BUSINESS OF THE HOUSE

SHRI SHYAMNANDAN MISHRA (Begusarai): I have sought your permission to raise a question of principle with regard to allotment of time for the non-official business. It relates purely to the matter of procedure and practice which is, indeed, of the highest importance in so far as parliamentary democracy is concerned.